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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(CRL) 437/2018

SEEMA SAPRA

... Petitioner

Represented by: Petitioner in person

versus

UNION OF INDIA & ORS

... Respondents

Represented by: Mr.Rahul Mehra, Standing
Counsel with Mr.Jamal Akhtar,
Advocate for respondent No.3
Mr.Sajan Poovayya,
Sr.Advocate with
Ms.Priyadarshi Bannerjee,
Ms.Mamta R.Jha and
Ms.Shrutinaa, Advocates for
respondent No.5
Insp.Sanjay Kumar, PS Saket

CORAM:

HON'BLE MS. JUSTICE MUKTA GUPTA

ORDER

27.04.2018

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No steps have been taken for service of respondents No.1, 2, 5 and 6. However, learned senior counsel for respondent No.5 enters appearance.

The main prayer of the petitioner in the present petition is removal of the anonymous blog from blogger at Google titled as 'Seema Sapra Alert' and published at '<http://seemasapraalert.blogspot.in/>'.

Considering the contents of the blog which are totally uncalled for and unwarranted, respondent No.5 is directed to remove the anonymous blog as noted above.

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Learned senior counsel for respondent No.5 fairly states that since respondent No.5 has entered appearance and all necessary details can be provided by respondents No.5, respondent No.6 is not a necessary party. In this view of the matter, no notice be issued to respondent No.6.

In the meantime, respondents No.1 and 2 be served through the Standing Counsel, Union of India and respondent No.3 be served through the Standing Counsel (Criminal), Govt. of NCT of Delhi by the petitioner.

Mr.Rahul Mehra, Standing Counsel, Govt. of NCT of Delhi, accepts notice on behalf of respondent No.3. Copy of the petition be supplied to learned Standing Counsel within two days. Status Report be filed before the next date. Learned senior counsel for respondent No.5 assures that any cooperation which is required in the investigation of the matter, will be rendered to respondent No.3.

List on 1st November, 2018.

MUKTA GUPTA, J.

APRIL 27, 2018

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